

CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

Hearing by Video Conferencing

ORIGINAL APPLICATION NO.060/00539/2021 DATED THIS THE 11th DAY OF JUNE, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

HON'BLE SHRI TARUN SHRIDHAR, MEMBER (A)

(On video conference from his residence at New Delhi)

Wilbert Samson son of Babu Masih, aged 55 years, Regional Manager, Punjab State Forest Development Corporation Ltd, resident of House No. 456, Golden Avenue, Part-II, Jalandhar.

....Applicant

(By: Sh. K.S. Dadwal, Advocate)

Versus

- Union of India through its secretary to Government of India, Ministry of Environment Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
- State of Punjab, through the Principal Secretary to Government of Punjab,
 Department of Forest and Wildlife Preservation, Punjab Mini Secretariat,
 Sector 9, Chandigarh 160009.
- Principal Chief Conservator of Forest, Department of Forests and Wildlife Preservation, Punjab, Forest Complex, Sector 68, SAS Nagar Mohali, Chandigarh Administration through Administrator, Sector-1, Chandigarh – 160009.
- 4. Regional Manager, Punjab State Forest Development Corporation Limited, Amritsar, Punjab-143001.



- Managing Director, Punjab State Forest Development Corporation Limited,
 Sahibzada Ajit Singh Nagar, Punjab 140307.
- Union Public Service Commission through its Secretary, Dholpur House,
 Shahajahan Road, New Delhi 110069.
- 7. Punjab Public Service Commission, Patiala 147001.

.....Respondents

ORDER (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

- The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 making therein the following prayer:-
- (i) To issue direction the respondents to consider the name of applicant in preparation of list of Punjab Forest Service cadre for induction to Indian Forest Service, regarding which the applicant has already submitted the representation dated 09.02.2021 to respondent No. 3 (Annexure A-12) as well as keeping in view the fact that the case of the applicant for induction into Indian Forest Service (Appointment by Promotion) Regulations, 1966 and therefore, after consider the name of the applicant for induction as Indian Forest Service grant him all consequential benefits along with statutory interest."
- 2. At the very outset, Sh. K.S. Dadwal, learned counsel for the applicant submitted that the applicant, who became eligible for induction to Indian Forest Service according to Indian Forest Service (Appointment by Promotion) Regulations, 1966, submitted a representation dated 09.02.2021 (Annexure A-12), before the Principal Chief Conservator of Forest, Punjab and the said representation is now pending consideration before the higher authorities. He further submitted that the applicant will be satisfied if the present original application is

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disposed of with a direction to respondent authorities to decide his pending representation and pass a reasoned and speaking order in accordance with law within a time frame.

- 3. Keeping in view the aforestated limited prayer made by learned counsel for the applicant, we deem it appropriate of dispose of the present original application at the admission stage itself without entering into the merits of the case.
- 4. Accordingly, the Original Application is disposed of with a direction to the authorities concerned (arrayed as respondents herein) to consider the applicant's pending representation dated 09.02.2021 (Annexure A-12) and pass a reasoned and speaking order in accordance with law within a period of three months from the date of receipt of a certified copy of this order.
- 5. Ordered accordingly. However, there shall be no orders so as to costs.

(TARUN SHRIDHAR)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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